

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3534
ANSWERED ON:24.08.2011
GUEST TEACHERS
Gavit Shri Manikrao Hodlya

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to appoint guest teachers in Government schools;
- (b) if so, the details thereof;
- (c) whether the Government would contemplate to make these guest teachers permanent after some time; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (d): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has become operative with effect from 1st April, 2010. The Schedule to the RTE Act prescribes norms and standards for Pupil Teacher Ratio (PTR) to be maintained in every primary and upper primary school. Prescribing service conditions of State Government/local body school teachers is in the domain of the State Governments. Section 23(3) of the RTE Act provides that the salary and allowances payable to, and the terms and conditions of service of teachers shall be as prescribed by the appropriate Government.